ASSAM ACT XVII OF 1953 THE PRESS (OBJECTIONABLE MATTER) (EXTEN-SION TO ASSAM AUTONOMOUS DISTRICTS) ACT, 1953 (Passed by the Assembly) (Received the assent of the Governor on the 1st June 1953) [Published in the Assam Gazette, dated the 10th June 1953] AnAct

to extend the Press (Objectionable Matter) Act, 1951 to the Autonomous Districts of Garo Hills, Lushai Hills and North Cachar Hills in the State of Assam.

Preamble.

WHEREAS it is expedient to extend the Press (Objectionable Matter) Act, 1951 referred to hereunder as "the Act No.LVI said Act" to the Autonomous Districts of Garo Hills, Lushai Hills and North Cachar Hills in the State of Assam;

It is hereby enacted as follows:-

1. (1) This Act may be called the Press (Objectionable Short title and extent. Matter) (Extension to Assam Autonomous Districts) Act, 1953.

> (2) It shall extend to the Autonomous Districts of the Garo Hills, the Lushai Hills and the North Cachar Hills referred to in Part A of the table appended to paragraph 20 of the Sixth Schedule to the Constitution, hereinafter referred to as "the said areas".

2. All the provisions of the Press (Objectionable Extension of Central Act Matter) Act, 1951 shall apply to the said areas and shall No.LVI of be deemed to have come into force on the date of the com-1951 and mencement of this Act, subject to the modifications specommencecified in section 3.

Modifications.

- 3. (1) Reference to "the Session Judge" in the said Act shall be construed as referring to "the Deputy Commissioner of the District".
- (2) Reference to the sections of the Code of Criminal Procedure, 1898 in the said Act shall be construed as Act V referring to the relevant rules for the Administration of 1898. referring to the relevant rules for the Administration of Justice for the areas concerned.

[Price anna 1 or 1d.]

A. G. P. (Leg.) No.24/55-1050-16-6-1955.